

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

STARRED QUESTION NO:355
ANSWERED ON:07.09.2007
UNFAIR TRADE PRACTICES BY CAR MANUFACTURERS
Chowdhury Shri Adhir Ranjan;Nikhil Kumar Shri

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government is aware that unfair trade practices are being adopted by the car manufacturers;
- (b) if so, whether the Monopolies and Restrictive Trade Practices Commission (MRTPC) has issued any notices to such car companies on their sales advertisement;
- (c) if so, the details thereof; and
- (d) the steps taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN ANSWER TO LOK SABHA STARRED QUESTION NO. 355 FOR 07.09.2007 REGARDING UNFAIR TRADE PRACTICES BY CAR MANUFACTURERS

The Monopolies and Restrictive Trade Practices (MRTP) Commission received two complaints against car manufacturers during the last three years, alleging unfair trade practices. The details of these complaints are as follows: -

Sl. No. Enquiry No. Title Present Status

1 UTPE 103/2006 Hyundai Motors India Limited Vs. Maruti Commission issued notice to Maruti Udyog Limited on a complaint filed by Hyundai Motor India Limited under section 36 A(1) (x) of the MRTP Act, 1969. It was alleged that the advertisements issued by Maruti Udyog Limited comparing the cars manufactured by Hyundai, Tata Motors and others to their advantage and disparaging the products of others is an unfair trade practice. Commission in its order held that no prima-facie case had been made out. The complaint application stand disposed of.

2 UTPE 133/2007 Bake Bell Agro Limited, New Delhi Vs. Skoda Auto India Pvt. Limited, Aurangabad. The matter is listed on 25.09.2007 for judicial order.

2. The MRTP Commission, a quasi-judicial body, considers and disposes of unfair trade practices cases after completion of proceedings and Government has no decision/action to take in such cases.